

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 341 of 2003

Jabalpur, this the 31st day of October, 2003.

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. G.Shanthappa, Judicial Member

Gopi Krishna Sharma Son of late
Shri Gangaram Sharma aged about
64 years, resident of Indra Colony
Gandhiganj Katni, Distt. Katni MP

APPLICANT

(By Advocate - Shri Aditya Sharma holding brief of
Shri N. Pandharkar)

VERSUS

1. Union of India,
through: The General Manager
West Central Rail, Rail Bhawan
New Delhi:

2. The Divisional Railway Manager,
(West Central Railway), Jabalpur,
Jabalpur Division Jabalpur/Mp.

RESPONDENTS

(By Advocate - Shri M.N. Banerjee)

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

By filing this application the applicant has sought a direction to respondent No. 1 to make payment of Rs.16,000/- towards provident fund with interest at the rate of 18 percent per annum.

2. The applicant retired on superannuation on 30.11.97. During the pendency of the OA the respondents have made payment of Rs. 16,000/- to the applicant vide cheque No. 164148 dated 27.10.03. The learned counsel for the respondents has filed MA No. 1478/03 praying for dismissing the application as the relief claimed by the applicant has already been granted to him.

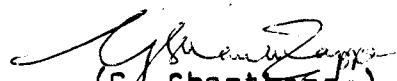
3. Heard the learned counsel for the applicant as well as respondents.

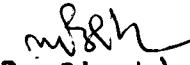
4. The respondents have not paid any interest on the withheld amount of GPF. The amount of Rs. 16,000/- had been kept by the Railways for such a long period. Had the amount been paid by the respondents to the applicant in time



he would have earned interest on this amount during this period. Accordingly, the respondents are directed to pay interest on the amount of GPF of Rs. 16,000/- from the date of retirement of the applicant on superannuation to the date of its actual payment at the rate as admissible on GPF during the relevant years. The respondents are directed to comply with the above direction within a period of three months from the date of communication of this order.

5. The is accordingly disposed of. No costs.


(G. Shanthappa)
Judicial Member


(M.P. Singh)
Vice Chairman

SKM पूळंकन रां ओ/न्या.....जबलपुर, दि.....
दस्तावेज़ वाले हित
(1) मंदिर उत्तर राज्यविधान सभा विधायक, जबलपुर N. Pandit, A.I.B.
(2) राज्यविधान सभा विधायक, उत्तर राज्यविधान सभा काउंसल M. B. Gavilkar, A.I.B.
(3) राज्यविधान सभा विधायक, उत्तर राज्यविधान सभा काउंसल M. B. Gavilkar, A.I.B.
(4) राज्यविधान सभा विधायक, उत्तर राज्यविधान सभा काउंसल M. B. Gavilkar, A.I.B.


16/11/03

File No. 3
16/11/03